

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-193/2011/ 362 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Kaushik Kumar Sharma,
Addl. District and Sessions Judge cum
I/C District and Sessions Judge
Kamrup, Amingaon.

Dated Guwahati, the th 25 January, 2022.

Sub:- **Special Casual leave.**

Ref:- Your Email Dated 24th January and 21st January, 2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **special casual leave for 7 days, w.e.f. 21.01.2022 to 27.01.2022, along with cancellation of casual leave on 21.01.2022**, has been granted. The Chief Judicial Magistrate, Kamrup and in her absence the Addl. Chief Judicial Magistrate, Kamrup shall remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-193/2011/363/A, dated , 25 - 01 - 2022

Copy to:

1. ✓ The Project Manager, Gauhati High Court.


25/1/22
JT.REGISTRAR (VIGILANCE)